

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 13
TA (IBC)- 03(PB)/2024

IN THE MATTER OF:

Winsome Investor Welfare Association
Vs.
Mr. Amit Gupta The Liquidator & Ors.

.... Petitioner/Applicant
.... Respondent

Order under Rule 16(d) of NCLT, 2016

Order delivered on 03.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Arvind Nayyar, Adv. Rajat Joneja, Adv. Sakshi Kapoor
For the Respondent : Adv. Malak Bhatt, Adv. Swadeep Singh Hora, Adv. Munjaal Bhatt, Adv. Naresh Kumar Sejvani, Adv. Neeha Nagpal, Adv. Samridhi for R-2
Adv. RV Goutham, Adv. Mohankrishna and Adv. Sharan Goud for R-4 to 6
Adv. Sonali Jain for R-6 & R-11
Adv. Raghav Shankar, Adv. Navneet, Adv. Pallavi Mishra for R-12

ORDER

Mr. Arvind Nayyar, Ld. Sr. Counsel for Applicant appears through VC.

It appears that some of the Respondents have filed their reply and the Ld. Counsel for the Applicant states that he has filed rejoinder to the reply also.

In so far as the other Respondents are concerned, some of them have not filed their reply so far. They are permitted to do so on or before 17.05.2024.

List the matter for hearing **on 31.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT